

Kerala, Tripura and Uttar Pradesh have arranged Youth Parliament competitions in their respective States. Punjab, Gujarat, Bihar, Orissa, Nagaland, West Bengal, Sikkim, Manipur, Meghalaya, Goa, Daman & Diu, Pondicherry, Dadra & Nagar Haveli and Andaman & Nicobar Islands have agreed to implement the Scheme in their respective States/Union Territories.

Discontentment among Workers over Conciliation Proceedings

4961. SHRI AMARSINH V. RATHAWA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether there is a great discontentment among the workers and trade unions of the country regarding the working of the conciliation proceedings with reference to Industrial Tribunal and final disposal of cases by them;

(b) if so, the main reasons for such discontentment;

(c) whether Government have directed or propose for the same to the concerned authority to dispose of the cases within specific period;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) whether Government will bring forward any bill in this regard and if so, when and the details thereof and if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (e). Government have not received any specific reports in this regard. The entire question of prompt disposal of disputes is under examination in the overall context of the proposed Industrial Relations Bill.

Regularisation of casual labour

4962. SHRI AMARSINH V. RATHAWA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government are aware that in various Departments or various Ministries of Centre and States, there are such temporary and casual labourers and employees who are working there since 5, 10, 15 years and still not made permanent;

(b) if so, how many such employees are in each State and in each Ministry and Establishments;

(c) what steps Government have taken to make them permanent and what are the reasons that they are still as temporary and casual; and

(d) whether Government propose to bring forward a bill in Parliament in this regard; if so, when and details thereof and if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (c). Information is being collected and will be placed on the Table of the House after it is received.

(d) There is no such proposals at present.

Removing Lacuna Payment of Wages Act, Workmen's Compensation Act and other Labour Act in consultation with workers

4963. SHRI AMARSINH V. RATHAWA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government are aware that there are many lacuna in the present Payment of Wages Act, Workmen's Compensation Act and such other Acts in which the interest of

the workers are not being protected properly;

(b) if so, what are these lacuna;

(c) whether Government propose to amend the said Acts in the interest of the workers and employees;

(d) if so, when and how and the details thereof; and

(e) whether Government will consult the workers representative in this matter, if so, the details thereof and if not the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (e). A number of proposals for amendment of the Payment of Wages Act, 1936, the Workmen's Compensation Act, and such other Acts like the Employees State Insurance Act, 1948 and Employees Provident Fund & Misc. Provisions Act, 1952 are under consideration. These proposals are being processed in consultation with the State Governments and other interests concerned.

Legislation Regularising services of Domestic Servants

4964 **SHRI AMARSINH V. RATHAWA:** Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government are aware from the miserable plights of the domestic servants of Delhi and of the country;

(b) if so, what action Government have taken for the welfare and betterment of these servants;

(c) whether Government propose to bring forward any legislation to regularise the service conditions of these class of employees; and

(d) if so, when and how and what would be the main features of such legislation?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (d). Representations have been received in the Ministry of Labour in this regard. The question of suitable legislation applicable to this category of workers was considered some time ago in consultation with the State Governments, but the proposed legislation did not find favour mainly on the ground that this might lead to large scale retrenchment of domestic servants and of shrinkage of employment opportunities for them. Further it was felt that implementation of the proposed legislation would be extremely difficult.

Bill extending benefits of P.F. to factories employing ten persons

4965. **SHRI SHIV NARAIN SARSONIA:** Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Labour Ministry has made the public announcement several times that the provident fund benefits are being extended to all such factories and establishments employing 10 or more persons;

(b) if so, whether the necessary bill has been prepared to introduce the same in the current session of Parliament to provide benefits to the poor workers; and

(c) if not, why not and how much time Government will take to introduce the bill?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) to (c). Certain proposals for amendment of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 including the one relating to extending the coverage of the Act to the establishments employing 10 or more persons are still under consideration of the Government.